

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.41798 of 2017

(Arising out of Order-in-Appeal No.243/2017 (CXA-II) dt.28.04.2017 passed by Commissioner of Central Excise (Appeals-II), 26/1, M.G.Marg, Nungambakkam, Chennai - 600 034)

M/s.Hi-Tech Sealants & Adhesives P Ltd,
64, Mangalam Road, Uruvaiyar Village, Villianur Commune,
Puducherry - 605 110.

Appellant

Vs

The Commissioner of Central Excise

Puducherry Central Excise Commissionerate
Puducherry

Respondent

APPEARANCE:

For the Appellant : Sh.n.Viswanathan, Advocate
For the Respondent : Ms.T.Usha Devi, JC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SH.P.ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 15.01.2021

DATE OF DECISION: 15.01.2021

FINAL ORDER No. 40469 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases also are included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

(SulekhaBeevi C.S.)
Member (Judicial)

(P.Anjani Kumar)
Member (Technical)

Rkp